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ASSEMBLY - 10th session  
Agenda item 13(c)

IMCO

RESOLUTION A.371(X)

adopted on 9 November 1977

CORRECTION OF ASSEMBLY RESOLUTION A.358(IX)

THE ASSEMBLY,

RECALLING that it decided, at the ninth regular session in 1975, that the name of the Organization be changed to INTERNATIONAL MARITIME ORGANIZATION,

RECALLING FURTHER that for this purpose an amendment was adopted in Resolution A.358(IX) to the title of the IMCO Convention and set out in the Annex to that Resolution,

NOTING that as a consequence of the amendment a change was required in the Preamble of the IMCO Convention which also contains a reference to the name of the Organization,

NOTING FURTHER that it was the intention and decision of the Assembly to adopt all necessary amendments consequential upon this decision,

DETERMINES that the amendment to "Title of the Convention" as appearing in the Annex to Resolution A.358(IX) should read:

"Title of the Convention and Preamble

The existing title of the Convention is replaced by the following:

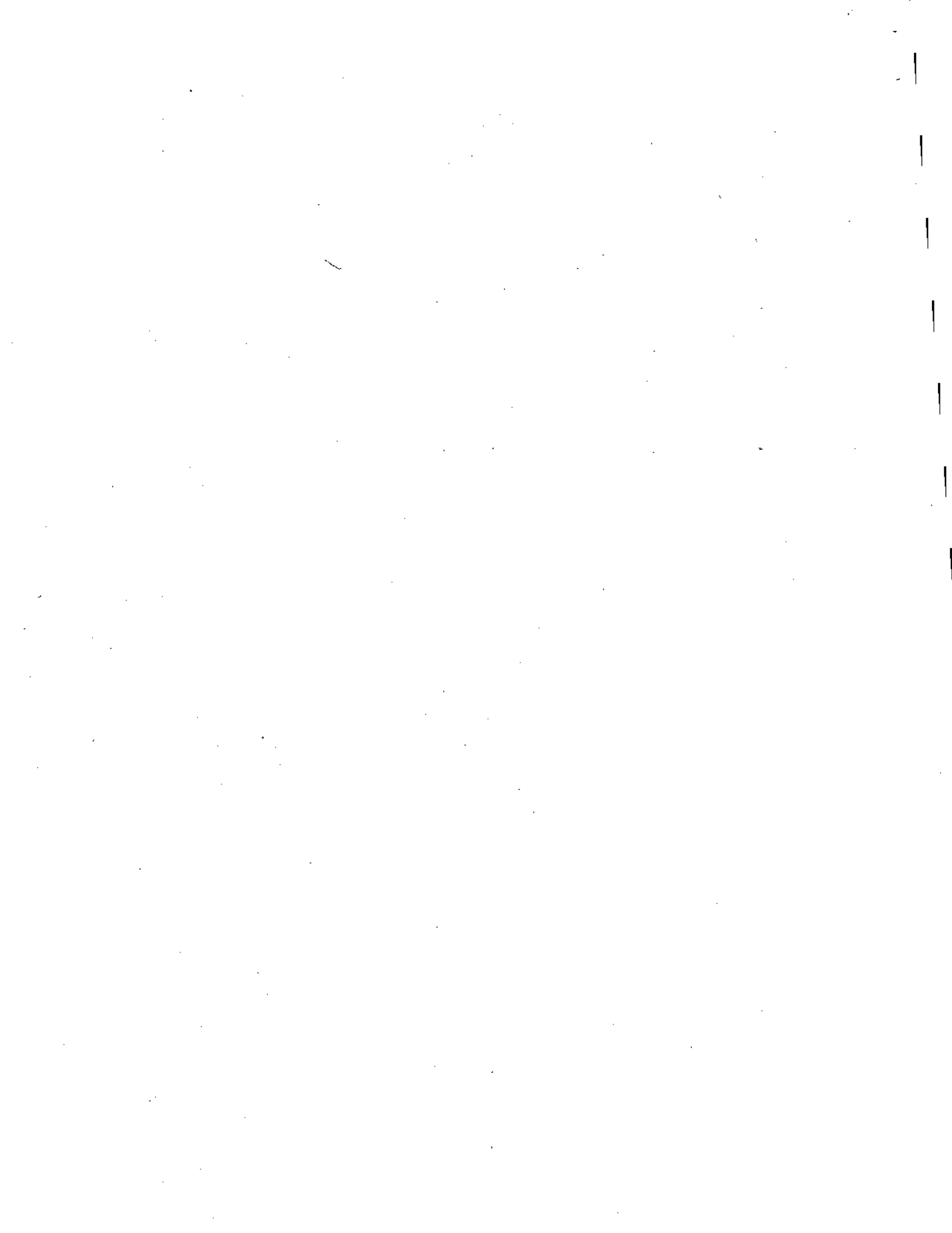
CONVENTION ON THE INTERNATIONAL MARITIME ORGANIZATION,  
and the name of the Organization in the existing Preamble to the Convention is replaced by the following:

International Maritime Organization.",

DECIDES to amend the text of Resolution A.358(IX) accordingly,

REQUESTS the Secretary-General to forward the text of the present Resolution to the Secretary-General of the United Nations for deposit with the text of Resolution A.358(IX) and for transmittal to Member Governments in accordance with Article 53 of the IMCO Convention.

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## IMCO

RESOLUTION A.358(E)

adopted on 14 November 1975

### AMENDMENTS TO THE IMCO CONVENTION

THE ASSEMBLY,

NOTING that the Convention on the Inter-Governmental Maritime Consultative Organization was adopted in March 1948 and entered into force in March 1958,

RECOGNIZING AND WELCOMING the increase in the size of the Organization and the important changes which have occurred in the work programme of the Organization and the methods necessary to discharge this work programme,

RECALLING the amendments to the Convention adopted from time to time in order to make the principal organs of the Organization more representative of the total membership and ensure equitable geographical representation of Member Governments on the Council,

RECOGNIZING NEVERTHELESS that after twenty-seven years, there is need to review the Convention in a comprehensive manner in the light of the way in which the Organization has performed its work,

RECALLING its Resolution A.317(ES.V) by which it decided to convene an Ad Hoc Working Group, open to all Member Governments, and charged with the mandate to study proposals on amendments to the IMCO Convention submitted by the Government of France, the comments made during the fifth extraordinary session of the Assembly and any other proposals which may be submitted to amend the IMCO Convention,

HAVING CONSIDERED the Report of the Ad Hoc Working Group, including the Working Group's recommendations on proposed amendments to the IMCO Convention,



HAVING ADOPTED at its ninth regular session, held in London from 3 to 14 November 1975, amendments to the Convention on the Inter-Governmental Maritime Consultative Organization, the texts of which are contained in the Annex to this Resolution, consisting of

- (a) amendments to Articles 1, 3, 12, 16, 22, 24, 25, 26, 27, 29, 30, 33, 34, 38, 39, 42, 43, 52 and 55;
- (b) the addition of a new Article 32 in Part VII;
- (c) the addition of new Parts VIII and IX consisting of Articles 33 to 37 and 38 to 42;
- (d) consequential renumbering of Parts VIII to XVII;
- (e) consequential renumbering of Articles 33 to 63;
- (f) consequential changes to the references in Articles 6, 7, 8, 9, and in Articles 53, 54, 56, 58, 59 and 60 as renumbered;
- (g) a change in the title of the Convention,

REQUESTS the Secretary-General of the Organization to deposit the adopted amendments with the Secretary-General of the United Nations in accordance with Article 53 of the IMCO Convention and to receive declarations and instruments of acceptance as provided for in Article 54,

INVITES Member Governments to accept each amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations by communicating the appropriate instrument of acceptance to the Secretary-General.

ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL  
MARITIME CONSULTATIVE ORGANIZATION

Title of the Convention

The existing title of the Convention is replaced by the following:

CONVENTION ON THE INTERNATIONAL MARITIME ORGANIZATION

Article 1

The existing text of paragraph (a) is replaced by the following:

The purposes of the Organization are:

(a) To provide machinery for co-operation among Governments in the field of governmental regulation and practices relating to technical matters of all kinds affecting shipping engaged in international trade; to encourage the general adoption of the highest practicable standards in matters concerning maritime safety, efficiency of navigation and the prevention and control of marine pollution from ships; and to deal with legal matters related to the purposes set out in this Article;

Article 3

The existing text is replaced by the following:

In order to achieve the purposes set out in Part I, the Organization shall:

(a) Subject to the provisions of Article 4, consider and make recommendations upon matters arising under Article 1(a), (b) and (c) that may be referred to it by Members, by any organ or specialized agency of the United Nations or by any other inter-governmental organization or upon matters referred to it under Article 1(d);

(b) Provide for the drafting of conventions, agreements, or other suitable instruments, and recommend these to Governments and to inter-governmental organizations, and convene such conferences as may be necessary;

(c) Provide machinery for consultation among Members and the exchange of information among Governments;

(d) Perform functions arising in connexion with paragraphs (a), (b) and (c) of this Article, in particular those assigned to it under international instruments relating to maritime matters.

Article 12

The existing text is replaced by the following:

The Organization shall consist of an Assembly, a Council, a Maritime Safety Committee, a Legal Committee, a Marine Environment Protection Committee and such subsidiary organs as the Organization may at any time consider necessary; and a Secretariat.

Article 16

The existing text is replaced by the following:

The functions of the Assembly shall be:

- (a) To elect at each regular session from among its Members, other than Associate Members, its President and two Vice-Presidents who shall hold office until the next regular session;
- (b) To determine its own Rules of Procedure except as otherwise provided in the Convention;
- (c) To establish any temporary or, upon recommendation of the Council, permanent subsidiary bodies it may consider to be necessary;
- (d) To elect the Members to be represented on the Council as provided in Article 18;
- (e) To receive and consider the reports of the Council, and to decide upon any question referred to it by the Council;
- (f) To approve the work programme of the Organization;
- (g) To vote the budget and determine the financial arrangements of the Organization, in accordance with Part XI;
- (h) To review the expenditures and approve the accounts of the Organization;
- (i) To perform the functions of the Organization, provided that in matters relating to Article 3(a) and (b), the Assembly shall refer such matters to the Council for formulation by it of any recommendations or instruments thereon; provided further that any recommendations or instruments submitted to the Assembly by the Council and not accepted by the Assembly shall be referred back to the Council for further consideration with such observations as the Assembly may make;

- (j) To recommend to Members for adoption regulations and guidelines concerning maritime safety and the prevention and control of marine pollution from ships or amendments to such regulations and guidelines which have been referred to it;
- (k) To take decisions in regard to convening any international conference or following any other appropriate procedure for the adoption of international conventions or of amendments to any international conventions which have been developed by the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, or other organs of the Organization;
- (l) To refer to the Council for consideration or decision any matters within the scope of the Organization, except that the function of making recommendations under paragraph (j) of this Article shall not be delegated.

Article 22

(1) A new paragraph (a) is added as follows:

(a) The Council shall consider the draft work programme and budget estimates prepared by the Secretary-General in the light of the proposals of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee and other organs of the Organization and, taking these into account, shall establish and submit to the Assembly the work programme and budget of the Organization, having regard to the general interest and priorities of the Organization.

(ii) Existing paragraph (a) is renumbered as paragraph (b) and the existing text is replaced by the following:

(b) The Council shall receive the reports, proposals and recommendations of the Maritime Safety Committee, the Legal Committee and the Marine Environment Protection Committee and other organs of the Organization and shall transmit them to the Assembly and, when the Assembly is not in session, to the Members for information, together with the comments and recommendations of the Council.

(iii) The existing paragraph (b) is renumbered as paragraph (c) and the existing text is replaced by the following:

(c) Matters within the scope of Articles 29, 34 and 39 shall be considered by the Council only after obtaining the views of the Maritime Safety Committee, the Legal Committee or the Marine Environment Protection Committee, as may be appropriate.

Article 24

The existing text is replaced by the following:

The Council shall make a report to the Assembly at each regular session on the work performed by the Organization since the previous regular session of the Assembly.

Article 25

The existing text is replaced by the following:

The Council shall submit to the Assembly financial statements of the Organization, together with the Council's comments and recommendations.

Article 26

(i) The existing text is renumbered as paragraph (c) and the Part referred to therein is changed to PART XIV.

(ii) A new paragraph (b) is added as follows:

(b) Having regard to the provisions of Part XIV and to the relations maintained with other bodies by the respective Committees under Articles 29, 34 and 39, the Council shall, between sessions of the Assembly, be responsible for relations with other organizations.

Article 27

The existing text is replaced by the following:

Between sessions of the Assembly, the Council shall perform all the functions of the Organization, except the function of making recommendations under Article 16(j). In particular, the Council shall coordinate the activities of the organs of the Organization and may make such adjustments in the work programme as are strictly necessary to ensure the efficient functioning of the Organization.

Article 29

The existing text is replaced by the following:

- (a) The Maritime Safety Committee shall consider any matter within the scope of the Organization concerned with aids to navigation, construction and equipment of vessels, ranging from a safety standpoint, rules for the prevention of collisions, handling of dangerous cargoes, maritime safety procedures and requirements, hydrographic information, log-books and navigational records, marine casualty investigation salvage and rescue, and any other matters directly affecting maritime safety.
- (b) The Maritime Safety Committee shall provide machinery for performing any duties assigned to it by this Convention, the Assembly or the Council, or any duty within the scope of this Article which may be assigned to it by or under any other international instrument and accepted by the Organization.
- (c) Having regard to the provisions of Article 26, the Maritime Safety Committee, upon request by the Council or if it deems such action useful in the interests of its own work, shall maintain such close relationship with other bodies as may further the purposes of the Organization.

Article 30

The existing text is replaced by the following:

The Maritime Safety Committee shall submit to the Council:

- (a) Proposals for safety regulations or for amendments to safety regulations which the Committee has developed;
- (b) Recommendations and guidelines which the Committee has developed;
- (c) A report on the work of the Committee since the previous session of the Council.

New Article 32

A new Article 32 is added at the end of PART VII, as follows:

Notwithstanding anything to the contrary in this Convention but subject to the provisions of Article 28, the Maritime Safety Committee when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedure to be followed.

New Parts (VIII) and (IX)

New PARTS (VIII and IX) are added after the existing PART VII as follows:

PART VIII - LEGAL COMMITTEE

Article 33

The Legal Committee shall consist of all the Members.

Article 34

(a) The Legal Committee shall consider any legal matters within the scope of the Organization.

(b) The Legal Committee shall take all necessary steps to perform any duties assigned to it by this Convention or by the Assembly or the Council, or any duty within the scope of this Article which may be assigned to it by or under any other international instrument and accepted by the Organization.

(c) Having regard to the provisions of Article 26, the Legal Committee, upon request by the Council or, if it deems such action useful in the interests of its own work shall maintain such close relationship with other bodies as may further the purposes of the Organization.

Article 35

The Legal Committee shall submit to the Council:

(a) drafts of international conventions and of amendments to international conventions which the Committee has developed;

(b) a report on the work of the Committee since the previous session of the Council.

Article 36

The Legal Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own Rules of Procedure.

Article 37

Notwithstanding anything to the contrary in this Convention, but subject to the provisions of Article 33, the Legal Committee, when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedures to be followed.

PART IX - THE MARINE ENVIRONMENT PROTECTION COMMITTEE

Article 38

The Marine Environment Protection Committee shall consist of all the Members.

Article 39

The Marine Environment Protection Committee shall consider any matter within the scope of the Organization concerned with the prevention and control of marine pollution from ships and in particular shall:

- (a) perform such functions as are or may be conferred upon the Organization by or under international conventions for the prevention and control of marine pollution from ships, particularly with respect to the adoption and amendment of regulations or other provisions, as provided for in such conventions;
- (b) consider appropriate measures to facilitate the enforcement of the conventions referred to in paragraph (a) above;
- (c) provide for the acquisition of scientific, technical and any other practical information on the prevention and control of marine pollution from ships for dissemination to States, in particular to developing countries and, where appropriate, make recommendations and develop guidelines;



- (d) Promote co-operation with regional organizations concerned with the prevention and control of marine pollution from ships, having regard to the provisions of Article 26;
- (e) Consider and take appropriate action with respect to any other matters falling within the scope of the Organization which would contribute to the prevention and control of marine pollution from ships including co-operation on environmental matters with other international organizations, having regard to the provisions of Article 26.

Article 40

The Marine Environment Protection Committee shall submit to the Council:

- (a) proposals for regulations for the prevention and control of marine pollution from ships and for amendments to such regulations which the Committee has developed;
- (b) recommendations and guidelines which the Committee has developed;
- (c) a report on the work of the Committee since the previous session of the Council.

Article 41

The Marine Environment Protection Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own Rules of Procedure.

Article 42

Notwithstanding anything to the contrary in this Convention, but subject to the provisions of Article 38, the Marine Environment Protection Committee, when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedures to be followed.

The existing PARTS VIII through XVII are renumbered accordingly as PARTS X through XIX.

The existing Articles 33 through 63 are renumbered accordingly as Articles 43 through 73.

Article 33 (renumbered as Article 43)

The existing text is replaced by the following:

The Secretariat shall comprise the Secretary-General and such other personnel as the Organization may require. The Secretary-General shall be the chief administrative officer of the Organization and shall, subject to the provisions of Article 23, appoint the above-mentioned personnel.

Article 34 (renumbered as Article 44)

The existing text is replaced by the following:

The Secretariat shall maintain all such records as may be necessary for the efficient discharge of the functions of the Organization and shall prepare, collect and circulate the papers, documents, agenda, minutes and information that may be required for the work of the Organization.

Article 38 (renumbered as Article 48)

The existing text is replaced by the following:

The Secretary-General shall assume any other functions which may be assigned to him by the Convention, the Assembly or the Council.

Article 39 (renumbered as Article 49)

The existing text is replaced by the following:

Each member shall bear the salary, travel and other expenses of its own delegation to the meetings held by the Organization.

Article 42 (renumbered as Article 52)

The existing text is replaced by the following:

Any Member which fails to discharge its financial obligation to the Organization within one year from the date on which it is due, shall have no vote in the Assembly, the Council, the Maritime Safety Committee, the Legal Committee or the Marine Environment Protection Committee unless the Assembly, at its discretion, waives this provision.

Article 43 (renumbered as Article 53)

The existing text is replaced by the following:

Except as otherwise provided in the Convention or in any international agreement which confers functions on the Assembly, the Council, the Maritime Safety Committee, the Legal Committee or the Marine Environment Protection Committee, the following provisions shall apply to voting in these organs:

- (a) Each Member shall have one vote.
- (b) Decisions shall be by a majority vote of the Members present and voting and, for decisions where a two-thirds majority vote is required, by a two-thirds majority vote of those present.
- (c) For the purpose of the Convention, the phrase "Members present and voting" means "Members present and casting an affirmative or negative vote". Members which abstain from voting shall be considered as not voting.

Article 52 (renumbered as Article 62)

The existing text is replaced by the following:

Texts of proposed amendments to the Convention shall be communicated by the Secretary-General to Members at least six months in advance of their consideration by the Assembly. Amendments shall be adopted by a two-thirds majority vote of the Assembly. Twelve months after its acceptance by two-thirds of the Members of the Organization, other than Associate Members, each amendment shall come into force for all Members except those which, before it comes into force, make a declaration that they do not accept the

amendment. The Assembly may by a two-thirds majority vote determine at the time of its adoption that an amendment is of such a nature that any Member which has made such a declaration and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a party to the Convention.

Article 55 (renumbered as Article 65)

The existing text is replaced by the following:

Any question or dispute concerning the interpretation or application of the Convention shall be referred to the Assembly for settlement, or shall be settled in such other manner as the parties to the dispute may agree. Nothing in this Article shall preclude any organ of the Organization from settling any such question or dispute that may arise during the exercise of its functions.

The Articles referred to in the following Articles are changed as follows:

- Article 6: The reference to Article 57 is changed to Article 67
- Article 7: The reference to Article 57 is changed to Article 67
- Article 8: The reference to Article 57 is changed to Article 67
- Article 9: The reference to Article 58 is changed to Article 68
- Articles 53 and 54 (renumbered as Articles 63 and 64): The reference to Article 52 are changed to Article 62
- Article 56 (renumbered as Article 66): The reference to Article 55 is changed to Article 65
- Article 58 (renumbered as Article 68): The reference in paragraph (d) to Article 57 is changed to Article 67
- Article 59 (renumbered as Article 69): The reference in paragraph (b) to Article 58 is changed to Article 68
- Article 60 (renumbered as Article 70): The reference to Article 57 is changed to Article 67.
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ASSEMBLEE - 10ème session  
Point 13 c) de l'ordre du jour

OMCI

RESOLUTION A.371(X)

adoptée le 9 novembre 1977

CORRECTION DE LA RESOLUTION A.358(IX) DE L'ASSEMBLEE

L'ASSEMBLEE,

RAPPELANT qu'elle a décidé, à sa neuvième session ordinaire en 1975, de changer le nom de l'Organisation en ORGANISATION MARITIME INTERNATIONALE,

RAPPELANT EN OUTRE que dans ce but un amendement au titre de la Convention portant création de l'OMCI a été adopté par la résolution A.358(IX) et énoncé dans l'annexe à cette résolution,

NOTANT qu'en conséquence de cet amendement, une modification était nécessaire dans le Préambule de la Convention portant création de l'OMCI, qui comprend également une référence au nom de l'Organisation,

NOTANT EN OUTRE que l'intention et la décision de l'Assemblée étaient d'adopter tous les amendements nécessaires découlant de la décision susmentionnée,

DECIDE que l'amendement au "Titre de la Convention", tel qu'il figure dans l'annexe à la résolution A.358(IX), devrait s'énoncer :

"Titre de la Convention et Préambule

Le titre actuel de la Convention est remplacé par le suivant :

CONVENTION PORTANT CREATION DE L'ORGANISATION  
MARITIME INTERNATIONALE.

Le nom de l'Organisation dans le Préambule actuel de la Convention est remplacé par le suivant :

Organisation maritime internationale.",

DECIDE EGALEMENT d'amender le texte de la résolution A.358(IX) en conséquence,

CHARGE le Secrétaire général de communiquer le texte de la présente résolution au Secrétaire général de l'Organisation des Nations Unies afin qu'il soit déposé avec le texte de la résolution A.358(IX) et afin qu'il soit communiqué aux Gouvernements Membres conformément aux dispositions de l'article 53 de la Convention portant création de l'OMCI.

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## OMCI

### RESOLUTION A.358(IX)

adoptée le 14 novembre 1975

#### AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'OMCI

L'ASSEMBLEE,

NOTANT que la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime a été adoptée en mars 1948 et est entrée en vigueur en mars 1956,

NOTANT AVEC SATISFACTION l'augmentation du nombre des Membres de l'Organisation et les changements importants qui sont intervenus dans le programme de travail de l'Organisation et dans les méthodes nécessaires pour exécuter ce programme de travail,

RAPPELANT les amendements à la Convention adoptés à plusieurs reprises pour rendre les principaux organes de l'Organisation plus représentatifs de la totalité des Membres et pour garantir que les Gouvernements Membres sont représentés au Conseil selon une répartition géographique équitable,

RECONNAISSANT NEANMOINS qu'après vingt-sept ans, il est nécessaire de revoir la Convention de manière approfondie en tenant compte de la façon dont l'Organisation s'est acquittée de sa tâche,

RAPPELANT sa résolution A.317(ES.V) par laquelle elle a décidé de convoquer un Groupe de travail ad hoc ouvert à tous les Gouvernements Membres et ayant le mandat d'étudier les propositions du Gouvernement français visant à modifier la Convention portant création de l'OMCI ainsi que les observations formulées au cours de la cinquième session extraordinaire de l'Assemblée et toute autre proposition qui pourrait être soumise en vue de modifier la Convention portant création de l'OMCI,



AYANT EXAMINÉ le rapport du Groupe de travail ad hoc, y compris les recommandations du Groupe de travail sur les propositions d'amendements à la Convention portant création de l'OICI,

AYANT ADOPTÉ lors de sa neuvième session ordinaire, qui s'est tenue à Londres du 3 au 14 novembre 1975, les amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime dont le texte est reproduit dans l'annexe de la présente résolution et qui comprennent :

- a) des amendements aux articles 1, 3, 12, 16, 22, 24, 25, 26, 27, 29, 30, 33, 34, 38, 39, 42, 43, 52 et 55;
- b) l'adjonction d'un nouvel article 32 dans la partie VII;
- c) l'adjonction de nouvelles parties VIII et IX qui comprennent les articles 33 à 37 et 38 à 42;
- d) la nouvelle numérotation correspondante des parties VIII à XVII;
- e) la nouvelle numérotation correspondante des articles 33 à 63;
- f) les modifications qu'il a été nécessaire d'apporter aux références qui figurent dans les articles 6, 7, 8 et 9 et dans les articles 53, 54, 56, 58, 59 et 60, tels qu'ils ont été renumérotés;
- g) une modification du titre de la Convention,

PRIE le Secrétaire général de l'Organisation de déposer les amendements adoptés auprès du Secrétaire général de l'Organisation des Nations Unies, ainsi qu'il est prévu à l'article 53 de la Convention portant création de l'OICI, et de recevoir les déclarations et instruments d'acceptation conformément aux dispositions de l'article 54,

INVITE les Gouvernements Membres à accepter chaque amendement aussitôt que possible après réception du texte dudit amendement, qui leur sera communiqué par le Secrétaire général de l'Organisation des Nations Unies, en adressant une notification d'acceptation appropriée au Secrétaire général.

ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION  
DE L'ORGANISATION INTERGOUVERNEMENTALE  
CONSULTATIVE DE LA NAVIGATION MARITIME

Titre de la Convention

Le titre actuel de la Convention est remplacé par le suivant :

CONVENTION PORTANT CREATION DE L'ORGANISATION  
MARITIME INTERNATIONALE

Article premier

Le texte actuel du paragraphe a) est remplacé par le suivant :

Les buts de l'Organisation sont :

a) d'instituer un système de collaboration entre les gouvernements dans le domaine de la réglementation et des usages gouvernementaux ayant trait aux questions techniques de toutes sortes qui intéressent la navigation commerciale internationale, d'encourager l'adoption générale de normes aussi élevées que possible en ce qui concerne la sécurité maritime, l'efficacité de la navigation, la prévention de la pollution des mers par les navires et la lutte contre cette pollution et de s'occuper des questions juridiques liées aux objectifs énoncés dans le présent article;

Article 3

Le texte actuel est remplacé par le suivant :

Pour atteindre les buts exposés à la première partie, l'Organisation doit :

c) sous réserve des dispositions de l'article 4, examiner les questions figurant aux alinéas a), b) et c) de l'article premier que pourront lui soumettre tout Membre, tout organe, toute institution spécialisée des Nations Unies ou toute autre organisation intergouvernementale, ainsi que les questions qui lui seront soumises aux termes de l'alinéa d) de l'article premier et faire des recommandations à leur sujet;

b) élaborer des projets de conventions, d'accords et d'autres instruments appropriés, les recommander aux gouvernements et aux organisations intergouvernementales et convoquer les conférences qu'elle pourra juger nécessaires;

c) instituer un système de consultations entre les membres et d'échange de renseignements entre les gouvernements;

d) s'acquitter des fonctions découlant des alinéas a), b) et c) du présent article, notamment de celles qui lui sont assignées aux termes d'instruments internationaux relatifs à des questions maritimes.

#### Article 12

Le texte actuel est remplacé par le suivant :

L'Organisation comprend une Assemblée, un Conseil, un Comité de la sécurité maritime, un Comité juridique, un Comité de la protection du milieu marin et tels organes subsidiaires que l'Organisation estimerait à tout moment nécessaire de créer, ainsi qu'un Secrétariat.

#### Article 16

Le texte actuel est remplacé par le suivant :

Les fonctions de l'Assemblée sont les suivantes :

a) élire à chaque session ordinaire parmi ses Membres autres que les Membres associés un président et deux vice-présidents qui resteront en fonction jusqu'à la session ordinaire suivante;

b) établir son règlement intérieur, sauf dispositions contraires de la Convention;

c) établir, si elle le juge nécessaire, tous organes subsidiaires temporaires ou, sur recommandation du Conseil, permanents;

d) élire les Membres qui seront représentés au Conseil, conformément à l'article 13;

e) recevoir et examiner les rapports du Conseil et se prononcer sur toute question dont elle est saisie par lui;

f) approuver le programme de travail de l'Organisation;

g) voter le budget et déterminer le fonctionnement financier de l'Organisation, conformément à la partie XI;

h) examiner les dépenses et approuver les comptes de l'Organisation;

i) remplir les fonctions dévolues à l'Organisation, sous la réserve que l'Assemblée renverra au Conseil les questions visées aux paragraphes c) et b) de l'article 3 pour qu'il formule, à leur sujet, des recommandations ou propose des instruments appropriés; sous réserve en outre que tous instruments ou recommandations soumis par le Conseil à l'Assemblée et que celle-ci n'aura pas acceptés seront renvoyés au Conseil pour nouvel examen, accompagnés éventuellement des observations de l'Assemblée;

j) recommander aux Membres l'adoption de règles et de directives relatives à la sécurité maritime, à la prévention de la pollution des mers par les navires et à la lutte contre cette pollution ou d'amendements à ces règles et directives qui lui ont été soumis;

k) décider de réunir une conférence internationale ou de suivre toute autre procédure appropriée pour l'adoption des conventions internationales ou des amendements à des conventions internationales élaborés par le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin ou tout autre organe de l'Organisation;

l) renvoyer au Conseil, pour examen ou décision, toute affaire de la compétence de l'Organisation, étant entendu, toutefois, que la charge de faire des recommandations, prévue à l'alinéa j) du présent article, ne doit pas être déléguée.

#### Article 22

i) Le nouveau paragraphe c) suivant est ajouté :

c) Le Conseil examine le projet de programme de travail et les prévisions budgétaires préparés par le Secrétaire général à la lumière des propositions du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin et d'autres organes de l'Organisation et, en tenant compte, établit et soumet à l'Assemblée le programme de travail et le budget de l'Organisation, eu égard à l'intérêt général et aux priorités de l'Organisation.

ii) Le paragraphe a) actuel devient le paragraphe b) et son texte actuel est remplacé par le suivant :

b) Le Conseil reçoit les rapports, les propositions et les recommandations du Comité de la sécurité maritime, du Comité juridique et du Comité de la protection du milieu marin, ainsi que d'autres organes de l'Organisation. Il les transmet à l'Assemblée et, si l'Assemblée ne siège pas, aux Membres, pour information, en les accompagnant de ses observations et de ses recommandations.

iii) Le paragraphe b) actuel devient le paragraphe c) et son texte actuel est remplacé par le suivant :

c) Les questions relevant des articles 29, 34 et 39 ne seront examinées par le Conseil qu'après étude soit du Comité de la sécurité maritime, soit du Comité juridique, soit du Comité de la protection du milieu marin, suivant les cas.

#### Article 24

Le texte actuel est remplacé par le suivant :

À chaque session ordinaire, le Conseil fait rapport à l'Assemblée sur les travaux accomplis par l'Organisation depuis la précédente session ordinaire.

#### Article 25

Le texte actuel est remplacé par le suivant :

Le Conseil soumet à l'Assemblée les comptes de l'Organisation accompagnés de ses observations et de ses recommandations.

#### Article 26

i) Le texte actuel devient le paragraphe a) et la partie mentionnée dans ce paragraphe devient la partie XIV.

ii) Le nouveau paragraphe b) suivant est ajouté :

b) Compte tenu des dispositions de la partie XIV et des relations entretenues avec d'autres organismes par les comités respectifs en vertu des articles 29, 34 et 39, le Conseil assure entre les sessions de l'Assemblée les relations avec les autres organisations.

Article 27

Le texte actuel est remplacé par le suivant :

Entre les sessions de l'Assemblée, le Conseil exerce toutes les fonctions dévolues à l'Organisation, à l'exception de la charge de faire des recommandations qui résulte de l'alinéa j) de l'article 16. En particulier, le Conseil coordonne les activités des organes de l'Organisation et peut apporter au programme de travail, dans la mesure strictement nécessaire, les modifications qui peuvent s'imposer pour assurer le bon fonctionnement de l'Organisation.

Article 29

Le texte actuel est remplacé par le suivant :

a) Le Comité de la sécurité maritime examine toutes les questions qui relèvent de la compétence de l'Organisation, telles que les aides à la navigation maritime, la construction et l'équipement des navires, les questions d'équipage dans la mesure où elles intéressent la sécurité, les règlements destinés à prévenir les abordages, la manipulation des cargaisons dangereuses, la réglementation de la sécurité en mer, les renseignements hydrographiques, les journaux de bord et les documents intéressant la navigation maritime, les enquêtes sur les accidents en mer, le sauvetage des biens et des personnes ainsi que toutes autres questions ayant un rapport direct avec la sécurité maritime.

b) Le Comité de la sécurité maritime prend toutes les mesures nécessaires pour honorer à bien les missions que lui assigne la présente Convention, l'Assemblée ou le Conseil, ou qui pourront lui être confiées dans le cadre du présent article aux termes ou en vertu de tout autre instrument international et qui pourront être acceptées par l'Organisation.

c) Compte tenu des dispositions de l'article 26, le Comité de la sécurité maritime, à la demande du Conseil ou s'il le juge utile dans l'intérêt de ses propres travaux, maintient avec d'autres organismes des rapports étroits propres à promouvoir les buts de l'Organisation.

Article 30

Le texte actuel est remplacé par le suivant :

Le Comité de la sécurité maritime soumet au Conseil :

- a) les propositions de règlements de sécurité ou d'amendements aux règlements de sécurité que le Comité a élaborés;
- b) les recommandations et les directives qu'il a élaborés;
- c) le rapport sur ses travaux depuis la dernière session du Conseil.

Nouvel article 32

Le nouvel article 32 suivant est ajouté à la fin de la partie VII :

Nonobstant toute disposition contraire de la présente Convention mais sous réserve des dispositions de l'article 28, le Comité de la sécurité maritime, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre.

Nouvelles parties VIII et IX

Les nouvelles parties VIII et IX suivantes sont ajoutées après l'actuelle partie VII :

**PARTIE VIII - COMITÉ JURIDIQUE**

Article 33

Le Comité juridique se compose de tous les membres.

Article 34

a) Le Comité juridique examine toutes les questions juridiques qui relèvent de la compétence de l'Organisation.

b) Le Comité juridique prend toutes les mesures nécessaires pour mener à bien les missions que lui assigne la présente Convention, l'Assemblée ou le Conseil, ou qui pourront lui être confiées dans le cadre du présent article aux termes ou en vertu de tout autre instrument international et qui pourront être acceptées par l'Organisation.

c) Compte tenu des dispositions de l'article 26, le Comité juridique, à la demande du Conseil ou s'il le juge utile dans l'intérêt de ses propres travaux, maintient avec d'autres organismes des rapports étroits propres à promouvoir les buts de l'Organisation.

Article 35

Le Comité juridique soumet au Conseil :

a) les projets de convention internationale ou les projets d'amendements aux conventions internationales qu'il a élaborés;

b) le rapport sur ses travaux depuis la dernière session du Conseil.

Article 36

Le Comité juridique se réunit au moins une fois par an. Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 37

Nonobstant toute disposition contraire de la présente Convention mais sous réserve des dispositions de l'article 33, le Comité juridique, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre.

PARTIE IX - COMITE DE LA PROTECTION DU MILIEU MARIN

Article 38

Le Comité de la protection du milieu marin se compose de tous les Membres.

Article 39

Le Comité de la protection du milieu marin doit examiner toutes les questions qui relèvent de la compétence de l'Organisation dans le domaine de la prévention de la pollution des mers par les navires et de la lutte contre cette pollution, et plus particulièrement :



- a) exercer les fonctions conférées ou susceptibles d'être conférées à l'Organisation aux termes ou en vertu de conventions internationales visant à prévenir et à combattre la pollution par les navires, notamment en ce qui concerne l'adoption et la modification de règles ou d'autres dispositions, conformément aux dispositions desdites conventions;
- b) examiner les mesures propres à faciliter la mise en oeuvre des conventions visées au paragraphe a) ci-dessus;
- c) prendre les dispositions nécessaires en vue d'obtenir des données scientifiques, techniques et autres données pratiques sur la prévention de la pollution des mers par les navires et sur la lutte contre cette pollution pour les diffuser aux Etats, notamment aux pays en voie de développement; le cas échéant, faire des recommandations et élaborer des directives;
- d) favoriser, en tenant compte des dispositions de l'article 26, la coopération avec les organismes régionaux exerçant des activités dans le domaine de la prévention de la pollution des mers par les navires et de la lutte contre cette pollution;
- e) examiner toutes autres questions du ressort de l'Organisation susceptibles de favoriser la prévention de la pollution des mers par les navires et la lutte contre cette pollution, et notamment la coopération avec d'autres organisations internationales sur des questions intéressant l'environnement; prendre les mesures opportunes à cet égard, en tenant compte des dispositions de l'article 26.

#### Article 40

Le Comité de la protection du milieu marin soumet au Conseil :

- a) les propositions de règlements sur la prévention de la pollution des mers par les navires et la lutte contre cette pollution ainsi que les propositions d'amendements à ces règlements que le Comité a élaborés;
- b) les recommandations et les directives qu'il a élaborés;
- c) le rapport sur ses travaux depuis la dernière session du Conseil.

Article 41

Le Comité de la protection du milieu marin se réunit au moins une fois par an. Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 42

Nonobstant toute disposition contraire de la présente Convention mais sous réserve des dispositions de l'article 38, le Comité de la protection du milieu marin, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre.

Les parties VIII à XVII actuelles deviennent donc les parties X à XIX.

Les articles 33 à 63 actuels deviennent les articles 43 à 73.

Article 33 (qui devient l'article 43)

Le texte actuel est remplacé par le suivant :

Le Secrétariat comprend le Secrétaire général, ainsi que les autres membres du personnel que peut exiger l'Organisation. Le Secrétaire général est le plus haut fonctionnaire de l'Organisation et, sous réserve des dispositions de l'article 23, il nomme le personnel mentionné ci-dessus.

Article 34 (qui devient l'article 44)

Le texte actuel est remplacé par le suivant :

Le Secrétariat est chargé de tenir à jour toutes les archives nécessaires à l'accomplissement des tâches de l'Organisation, et de préparer, centraliser et distribuer les notes, documents, ordres du jour, procès-verbaux et renseignements utiles au travail de l'Organisation.

Article 38 (qui devient l'article 48)

Le texte actuel est remplacé par le suivant :

Le Secrétaire général assume toutes les autres fonctions qui peuvent lui être assignées par la Convention, l'Assemblée ou le Conseil.

Article 39 (qui devient l'article 49)

Le texte actuel est remplacé par le suivant :

Chaque Membre prend à sa charge les appointements, les frais de déplacement et les autres dépenses de sa délégation aux réunions tenues par l'Organisation.

Article 42 (qui devient l'article 52)

Le texte actuel est remplacé par le suivant :

Tout Membre qui ne remplit pas ses obligations financières vis-à-vis de l'Organisation dans un délai d'un an à compter de la date de leur échéance n'a droit de vote ni à l'Assemblée, ni au Conseil, ni au Comité de la sécurité maritime, ni au Comité juridique, ni au Comité de la protection du milieu marin; l'Assemblée peut toutefois, si elle le désire, déroger à ces dispositions.

Article 43 (qui devient l'article 53)

Le texte actuel est remplacé par le suivant :

Si la Convention ou un accord international conférant des attributions à l'Assemblée, au Conseil, au Comité de la sécurité maritime, au Comité juridique ou au Comité de la protection du milieu marin n'en dispose pas autrement, le vote dans ces organes est régi par les dispositions suivantes :

- a) Chaque Membre dispose d'une voix.
- b) Les décisions sont prises à la majorité des Membres présents et votants, et, lorsqu'une majorité des deux tiers est requise, à une majorité des deux tiers des Membres présents.
- c) Aux fins de la présente Convention, l'expression "membres présents et votants" signifie "Membres présents et exprimant un vote affirmatif ou négatif". Les Membres qui s'abstiennent sont considérés comme ne votant pas.

Article 52 (qui devient l'article 62)

Le texte actuel est remplacé par le suivant :

Les textes des projets d'amendements à la Convention sont communiqués aux Membres par le Secrétaire général six mois au moins avant qu'ils ne soient soumis à l'examen de l'Assemblée. Les amendements sont adoptés par l'Assemblée à la majorité des deux tiers des voix. Douze mois après son approbation par les deux tiers des Membres de l'Organisation, non compris les Membres associés, chaque amendement entre en vigueur pour tous les Membres à l'exception de ceux qui, avant son entrée en vigueur, ont fait une déclaration aux termes de laquelle ils n'approuvent pas ledit amendement. L'Assemblée peut spécifier à la majorité des deux tiers, au moment de l'adoption d'un amendement, que celui-ci est d'une nature telle que tout Membre qui aura fait une semblable déclaration et qui n'aura pas accepté l'amendement dans un délai de douze mois à dater de son entrée en vigueur cessera, à l'expiration de ce délai, d'être Partie à la Convention.

Article 55 (qui devient l'article 65)

Le texte actuel est remplacé par le suivant :

Tout différend ou toute question surgissant à propos de l'interprétation ou de l'application de la Convention est soumis à l'Assemblée pour règlement ou réglé de toute autre manière dont les parties au différend peuvent convenir. Aucune disposition du présent article ne porte atteinte au droit, pour tout organe de l'Organisation, de régler un tel différend ou une telle question qui surgirait pendant la durée de son mandat.

Les références qui figurent dans les articles ci-après sont modifiées comme suit :

Article 6 : la référence à l'article 57 devient une référence à l'article 67;

Article 7 : la référence à l'article 57 devient une référence à l'article 67;

Article 8 : la référence à l'article 57 devient une référence à l'article 67;

Article 9 : la référence à l'article 58 devient une référence à l'article 66;

Articles 53 et 54 (qui deviennent les articles 63 et 64) : les références à l'article 52 deviennent des références à l'article 62;

Article 56 (qui devient l'article 66) : la référence à l'article 55 devient une référence à l'article 65;

Article 58 (qui devient l'article 68) : la référence à l'article 57, qui figure au paragraphe d), devient une référence à l'article 67;

Article 59 (qui devient l'article 69) : la référence à l'article 58, qui figure au paragraphe b), devient une référence à l'article 68;

Article 60 (qui devient l'article 70) : la référence à l'article 57 devient une référence à l'article 67.

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## OCMI

RESOLUCION A.371(X)  
aprobada 9 noviembre, 1977

### CORRECCION DE LA RESOLUCION DE LA ASAMBLEA A.358(IX)

LA ASAMBLEA,

CONSIDERANDO que en su noveno periodo de sesiones ordinario, celebrado en 1975, decidió modificar el nombre de la Organización de modo que ésta se llamase ORGANIZACION MARITIMA INTERNACIONAL,

CONSIDERANDO que a este efecto se aprobó en la Resolución A.358(IX) una enmienda al título de la Convención constitutiva de la OCMI, enmienda que quedó recogida en el Anexo de dicha Resolución,

CONSIDERANDO que a consecuencia de la aprobación de esa enmienda se hizo necesario un cambio en el Preámbulo de la Convención constitutiva de la OCMI, en el que también figura una referencia al nombre de la Organización,

CONSIDERANDO asimismo que fue intención de la Asamblea aprobar cuantas enmiendas hiciese necesarias esa decisión, y que resolvió hacerlo así,

DECIDE que la enmienda al "Título de la Convención" que figura en el Anexo de la Resolución A.358(IX) rece así:

"Título del Convenio y Preámbulo

El título actual de la Convención queda sustituido por el siguiente:

CONVENIO CONSTITUTIVO DE LA ORGANIZACION MARITIMA INTERNACIONAL,

y el nombre de la Organización, que se cita en el actual Preámbulo, queda sustituido por el siguiente:

Organización Marítima Internacional",

DECIDE enmendar, de acuerdo con lo que antecede, el texto de la Resolución A.358(IX),

PIDE al Secretario General que envíe el texto de la presente Resolución al Secretario General de las Naciones Unidas para que, de conformidad con el Artículo 53 de la Convención constitutiva de la OCMI, quede depositado con el texto de la Resolución A.358(IX) y se haga el oportuno envío a los Gobiernos Miembros.

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## CERTIFICATION

I hereby certify that the attached document is a true copy of the English, French and Spanish texts of the Amendments to the title and substantive provisions of the Convention on the International Maritime Organization, done in London on 14 November 1975 and 9 November 1977, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, espagnol et français des Amendements au titre et aux dispositions de la Convention relative à la création de l'Organisation maritime internationale, fait à Londres les 14 novembre 1975 et 9 novembre 1977, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations  
New York, August 2005

Organisation des Nations Unies  
New York, août 2005





Certified true copy XII.1d  
Copie certifiée conforme XII.1d  
August 2005